



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENT.

NOTIFICATIONS.

The 5th August 1937.

No. 2880--La-69-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the 419 Medinipur village, Berhampur taluk, Ganjam district, is needed for a public purpose, to wit, for the improvement of Deraghai of Medinipur, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor hereby authorizes the Second Officer, Berhampur, his staff and workmen to exercise the powers conferred by section 4(2) of the Act. Under section 3(c) of the same Act, the Governor appoints the

Second Officer, Berhampur, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District—Ganjam.

Taluk—Berhampur.

Village—419 Medinipur.

Description of land, wet or dry, inam or poramboke with survey or paimash no.—

62-1 part, Government dry.

73-1-A part, Government rainfed.

77-part, Government rainfed.

Name of owner or occupier—Vysyaraju Surayyaraju.

Boundaries of the land required to be taken up—

North—	$\frac{62-1 \text{ (part)}}{61}$	$\frac{73-1-A \text{ (part)}}{61}$	$\frac{77 \text{ part}}{\text{No. 239 Nuni ghara.}}$
East—	6-A	73-1-B	61 and 73-1-A (part).
South—	$\frac{62}{1 \text{ (part)}}$	$\frac{73-1-A}{\text{part}}$	77 part.
West—	$\frac{61 \ 73}{1-B}$	$\frac{77 \text{ (part)}}{73-1-A \text{ (part)}}$	$\frac{77 \text{ part}}{77 \text{ part.}}$
	62-1 (part)		

Approximate extent to be taken up—
S. no. 0-34, 0-54, 0-21. Total 1-09.

The 5th August 1937.

No. 2881—La-83-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for retired line at the 5th and 6th mile of Kuakhai left Embankment no. 98-B at Pratapnagari in the village of Pratapnagari, pargana Bakharabad, zila Cuttack, it is hereby notified that for the above purpose 3 pieces of land measuring, more or less, 2.22 acres, bounded on the—

Block A—area 0.15 acre.

North and South—By part of plot no. 1979,
East—By plot no. 1978 and part of plot no. 1979,
West—By old Embankment;

Block B—area 1.46 acres.

North—By part of plot no. 1984 and plot no. 1978,
East—By part of plot nos. 1984, 1985, 1986, 2011, 2010, 2009, 2012, 2008, 2007, 2005 and 2004,
South—By old Embankment,
West—By part of plot nos. 1985, 1986, 1987, 2009, 2008, 2007 and 2004 and plot no. 1978;

Block C—area 0.61 acre (for replacing Gochar land).

North—By plot nos. 2019 and 2020,
East—By part of plot no. 2017 and plot no. 2020,
South—By plot no. 2014,
West—By plot no. 2019;

are required within the aforesaid village of Pratapnagari.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Southern Division, Cuttack.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 12th September 1937, before the Collector of Cuttack, will be considered.

The 5th August 1937.

No. 2883—La-82-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for retired line of Baitarni left Embankment no. 12 (b) B at Balipara, in the village of Balipara, pargana Jajpur, zila Balasore, it is hereby notified that for the above purpose a piece of land measuring, more or less, 0.57 acre, bounded on the—

North—By part of plot nos. 399, 405 and 403 and plot no. 445,

East—By part of plot nos. 369, 410, 408, 407, 406 and 405 and old Embankment,

South—By plot no. 364,

West—By part of plot nos. 370, 410, 409, 407, 398 and 399,

is required within the aforesaid village of Balipara.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Northern Division, Cuttack.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 12th September 1937, before the Collector of Balasore, will be considered.

The 5th August 1937.

No. 2885—La-81-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the no. 159 Haddubhangi village, Parlakimedi taluk, Ganjam district, is needed for a public purpose, to wit, for the construction of a well, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor hereby authorises the Second Officer, Berhampur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act.

Under section 3 (c) of the same Act, the Governor appoints the Second Officer, Berhampur, to perform the functions of the Collector under section 5-A of the Act.

SCHEDULE.

District—Ganjam.

Taluk—Parlakimedi.

Village—No. 159 Haddubhaugi.

Description of land, wet or dry, inam or poramboke with survey or paimash no.—Zamin-dari jirayati—Dry— Part of S. no. 116/2.

Name of owner or occupier—I. Ramdas Naidu of Parlakimedi, Melavaramdar—Maharaja of Parlakimedi.

Boundaries of the land required to be taken up—

North—S. no. 115.

East, South and West—S. no. 116/2-part.

Approximate extent to be taken up—Ac. 0.2½ cents.

Whether waste or arable—Arable.

The 7th August 1937.

No. 2927—La-85-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for retired line in the 3rd mile, 1st and 2nd quarter of Gopalpur Embankment no. 18-B at Atalapur, in the village of Atalapur, pargana Olas, zila Cuttack, it is hereby notified that for the above purpose 4 pieces of land measuring, more or less, 2.30 acres, bounded on the—

Total area 2.30 acres.

Block 'A'—area 1.43 acres.

North—By part of plot nos. 1780, 1781, 1782, 1783, 1784, 1777, 1773, 1772, 1769, 1770 and 1749,

East—By old Embankment,

South—By part of plot nos. 1780, 1781, 1782, 1783, 1784, 1785, 1777 and 1787,

West—By old Embankment;

Block 'B'—area 0.15 acre.

North—By part of plot nos. 1749, 1729, 1728, 1472 and 1473,

East—By plot nos. 1469 and 1470,

South—By old Embankment,

West—By part of plot no. 1749 and old Embankment;

Block 'C'—area 0.35 acre.

North—By old Embankment,

East—By plot no. 1391.

South—By part of plot nos. 1819, 1823, 1824, 1826 and 1890 and plot no. 1822,

West—By part of plot no. 1891 and old Embankment;

Block 'D'—area 0.37 acre (For replacing Gochar land).

North—By plot nos. 587, 588, 589, 590, 591, 592 and 688.

East—By plot nos. 696, 698, 699 and 700,

South—By plot nos. 698 and 701,

West—By plot nos. 589, 591 and 592 and part of plot no. 519;

are required within the aforesaid village of Atalapur.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Northern Division, Cuttack.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 12th September 1937, before the Collector of Cuttack, will be considered.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

**EDUCATION, HEALTH AND LOCAL
SELF-GOVT. DEPARTMENT.**

NOTIFICATIONS.

The 7th August 1937.

No. 3780-E.—In resolution no. 3211-E., dated the 3rd July 1937, published on page 364 of the supplement to the *Orissa Gazette* of the 30th July 1937 substitute the following for clause (d) of the terms of reference:—

“to consider means whereby the teachers of elementary schools could be trained in the carrying out of practical and experimental work in school gardens so that pupils could carry away from their observation of the results, lessons of greater value to the village”.

The 9th August 1937.

No. 3799-E.—In exercise of powers conferred by sub-section (i) of section 5 of the Indian Registration Act, 1908 (XVI of 1908), the Governor is pleased to direct that the entry “105 Padanapuram” appearing in the second schedule to the Government of Orissa, Education, Health and Local Self-Government Department, notification no. 15, dated the 1st April 1936 (published at page 17-19 of the *Orissa Gazette*, dated the 1st April 1936, Part III), shall be deleted.

By order of the Governor,

E. R. WOOD,

Secretary to Government

OFFICE OF THE REVENUE COMMISSIONER.

NOTIFICATION.

The 7th August 1937.

No. 1023-L.R.S.—In exercise of the powers delegated under section 5 of the Madras Survey and Boundaries Act, the Government of Orissa hereby direct the survey, under the provisions of the said Act, of the devadayam inam lands measuring acres 1.53 and acre 0.74, the boundaries of which are noted below, in the village of Munshipeta in the Chatrapur taluk of the Ganjam district and of the boundaries common to them and the adjoining estate.

Description.	Extent. Acre.	Boundaries.
Plot no. I	... Dry 1.53	... North—Gorji. East—River and Hanispur village. South—Ganganapur village. West—Village site.
Plot no. II	... Dry 0.74	... North—Village site. East—River. South—Gorji. West—Village site.

J. R. DAIN,

Revenue Commissioner.

[1] The words “the Government of Orissa” is to be read as “the Revenue Commissioner Orissa” — See Notification no. 1146-L.R.S of 4.9.37 published in G. Gazette of 10.9.37 part III p. 446.